

**BOOTS AND UNIFORMS FOR COAL MINERS**

4079. SHRI J. M. BISWAS : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number and names of coal miners which have supplied boots and uniforms to the workers employed in the coal mines; and

(b) the number of workers who have received the boots and uniforms in each mine ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b).

(i) *Supply of footwear.*

The supply of protective footwear to coal miners was made obligatory from October, 1967. Figures of supply of footwear made to coal miners since then are not yet available. Prior to October, 1967, the management used to supply footwear at a concessional rate under the Mazumdar Coal Award. According to information available 1,83,677 pairs of footwear had been supplied to coal miners prior to October, 1967.

(ii) *Supply of Uniforms.*

Supply of uniforms to coal miners is not obligatory. Uniforms were being supplied under the Mazumdar Coal Award at a concessional rate of fifty per cent of the cost. According to information available 95,760 coal miners had been supplied one set of uniform each and 56,708 coal miners with two sets of uniforms each. At present a Tripartite Committee is going into all aspects of the supply of uniforms to coal miners.

**INDUSTRIAL COMMITTEE ON COAL MINING**

4080. SHRI J. M. BISWAS : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) when Government propose to hold the 11th Session of Industrial Committee on Coal Mining; and

(b) if so, what will be its agenda ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). Neither the date nor the agenda has been finalised.

**UNAUTHORISED MINERS' CAMPS IN COAL MINES**

4081. SHRI J. M. BISWAS : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1752 on the 7th June, 1967 and state the steps taken against the unauthorised miner's camps in coal mines ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : The Evaluation Committee set up under the Chairmanship of Director General of Mines Safety has drawn up a Code for the working of miners' hostels. The Code not only lays down the procedure for recognition of unauthorised hostels but also prescribes standards to be maintained by the hostels. With the enforcement of the Code it will be possible to grant recognition to unauthorised hostels which come up to the standards laid down. In the meantime the record office facilities are not being extended to the inmates of such hostels.

**BANKOLA COLLIERY**

4082. SHRI JAGESHWAR YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the management of Bankola Colliery has implemented the award of the Central Government Tribunal, Calcutta given on the 28th December, 1967 directing reinstatement of 15 workers and payment of half of the arrears of their wages; and

(b) if not, the steps which Government propose to take against the management ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). The management of Bankola Colliery have filed an appeal in the High Court at Calcutta against the award of the Tribunal and the High Court has stayed the operation of the award.